



ITEM NO.34

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12816/2022

(Arising out of impugned final judgment and order dated 23-08-2022 in CRLA No. 1124/2010 passed by the High Court of Judicature at Allahabad)

HEM SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 157192/2022 - EXEMPTION FROM FILING O.T.)

Date : 06-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Avnish Singh, Adv.
Mr. Aditya Vikram, Adv.
Ms. Aishwarya Singh, Adv.
Mr. Ankur Yadav, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Dhawal Uniyal, Adv.
Ms. Shubhali Pathak, Adv.
Mr. Prabhat Kumar Rai, Adv.
Mr. Sunil Kumar Tomer, Adv.
Mr. Ajay Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Considering the facts and circumstances of
the case, we find it a fit case for granting bail
to the appellants.

Accordingly, we direct that during the
pendency of the appeal, the appellants shall be

released on bail on such terms and conditions as may be imposed by the Trial Court in connection with F.I.R./Case Crime No.110 of 2001, Police Station Dhanari, Sub Distt. Gunnaur, Distt. Badaun, Uttar Pradesh.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER